

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./729/93
T.A.NO.

DATE OF DECISION 20-1-1997

Union of India & Ors. Petitioner

Mr.N.S.Shevde Advocate for the Petitioner [s]
Versus

Narendrakumar Raval Respondent

Mr.R.R.Tripathi Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Ramakrishnan : Vice Chairman

The Hon'ble Mr. T.N.Bhat : Member (a)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? *No*
- 2, To be referred to the Reporter or not ? *No*
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ? *No*
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? *No*

Union of India,
Ministry of Railways,
represented by

1. The Project Manager,
Railway Electrification,
Pratapnagar,
Baroda.
2. The Senior Electrical Foreman,
Railway Electrification,
Dahod-389 151.

Applicants

Advocate Mr. N. S. Shevde

versus

1. Narendrakumar Raval,
Son of Rameshchandra Raval,
Railway Qr. No. 2018,
Station Colony,
Dahod.

Respondent

Advocate Mr. R. R. Tripathi

ORAL ORDER

O.A. 729/93

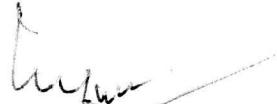
Date: 20-1-97

Per Hon'ble Shri V. Ramakrishnan

Vice Chairman

The Hon'ble Supreme Court in the case of
Krishna Prasad Gupta Vs. Controller of Printing
Stationery, JT 1995 (7) S.C. 522, has held that the
 C.A.T. has no jurisdiction to entertain the matters
 such like the present one. This was followed by the

Supreme Court in the case of Hari Ram Vs. Union of India & ors., in Civil Appeal No.12074/95. In the light of this position, we direct that the O.A. shall be returned to the applicant or his counsel for being presented before the competent court having the jurisdiction. The remaining part of the file may be consigned to the record.


(T.N.BHAT)

Member (J)


(V.RAMAKRISHNAN)

Vice Chairman

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